

Installation of solar panels along coast lines

*332. SHRI ANIL DESAI: Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether the country has been bestowed with over 7,000 km. long coast line where direct and uninterrupted sunrays are available almost the whole year and whether, in view of the power shortage in almost every State, Government is considering to install huge solar panels to generate solar power; and

(b) if so, the details of such schemes and the estimated power generation due to this initiative and the cost involved therein?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): (a) The Government is promoting setting-up of solar power projects throughout the country including coastal States/regions. Such plants are being encouraged mainly in private sector with largely private investment and can be set up at any shadow free location or land area not excluded by the land use policy regulations or statutory restrictions. At present the Central Government is not considering any scheme specifically for promoting installation of solar power plants along coast lines.

(b) Question does not arise.

Aadhar card linked schemes

†*333. SHRIMATI MAYA SINGH: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the names of schemes proposed to be linked with Aadhar card for providing benefits of schemes to people;

(b) whether it is proposed to discontinue PDS after the implementation of schemes through Aadhar card or both Aadhar card and PDS system would be used for the implementation of schemes;

(c) the number of people having Aadhar card and the manner in which the benefits of schemes would be extended to those people not having Aadhar card; and

†Original notice of the question was received in Hindi.

(d) the steps being taken to rectify the list of BPL wherein people have been included on the basis of false information provided by them in Aadhar card?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD, AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): (a) As informed by Planning Commission, the Government has decided to shift to a system of Aadhar enabled direct cash transfer of benefits under 34 identified Central Sector/Centrally Sponsored Schemes. The names of these schemes are given in the Statement (*See* below).

(b) No, Sir. There is no proposal to discontinue the Targeted Public Distribution System (TPDS). There is a proposal to introduce a pilot scheme in six Union Territories (UTs), namely Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu, Lakshadweep and Puducherry for direct transfer of food subsidy under TPDS. Under the proposed scheme, foodgrains will be issued by Food Corporation of India at the economic cost. The cash subsidy equal to the difference in the economic cost and the present issue price will be credited to the bank account of the beneficiary in advance to enable the beneficiary to purchase the foodgrains at this cost. Use of Aadhar is not mandatory for this scheme. If Aadhar number is available, it will be used for deduplication of beneficiary database or authentication of beneficiary at Fair Price Shop (FPS).

(c) As per information received from Unique Identification Authority of India (UIDAI), 18.79 crore Aadhar letters have been dispatched upto 30th November, 2012. As regard, the manner in which the benefits of schemes would be extended to those people not having Aadhar card, it is for the concerned Ministry to decide.

(d) As per the information received from Ministry of Rural Development, a Socio Economic and Caste Census (SECC 2011) has been launched on 29th June, 2011 in the country which is being carried out by the respective State/Union Territory Governments with the financial and technical support of the Government of India. Socio Economic and Caste Census consists of Census of rural and urban areas for identification of below poverty households and Caste Census throughout the country. The SECC is being conducted through a comprehensive programme involving the Ministry of Rural Development, Ministry of Housing and Urban Poverty Alleviation, the office of the Registrar General and Census Commissioners, India and State Governments. SECC 2011 in its present format is not related to Aadhar card.

Statement*List of Central Sector/Centrally Sponsored Schemes amenable to direct cash transfers*

1. Post Matric Scholarship for SC Students.
 2. Pre Matric Scholarship for SC Students.
 3. Pre Matric Scholarship for children of those engaged in unclean occupations.
 4. Upgradation of Merit of SC Students.
 5. National Overseas Scholarship Schemes for SC Students.
 6. Post Matric Scholarships for OBC.
 7. National Overseas Scholarship for OBCs.
 8. Post Matric Scholarships for Economically Backward Class Students.
 9. Post Matric Scholarship for Students with disabilities.
 10. National Overseas Scholarship for persons with disabilities.
 11. Scholarship for top class Education for Students with disabilities.
 12. Top Class Education Scheme.
 13. Scholarship to Universities/College Students.
 14. Fellowship Schemes of UGC.
 15. Fellowship Schemes of AICTE.
 16. Subsidy on Fee to Students.
 17. National Means cum Merit Scholarship.
 18. National Schemes for incentive for the girl child for Secondary Education.
 19. National Overseas Scholarship for ST Students.
 20. Post Matric Scholarship Scheme.
 21. Upgradation of Merit Scheme.
 22. Top Class Education Schemes.
 23. Rajiv Gandhi National Fellowship.
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24. Matric Scholarship Scheme.
 25. Maulana Azad National Fellowship.
 26. Merit cum Means Scholarship Scheme.
 27. Indira Gandhi Matritva Sahiyog Yojana (IGMSY).
 28. Dhanalakshi Scheme.
 29. Janani Suraksha Yojana.
 30. Scholarship to the Children of Beedi Workers.
 31. Housing subsidy to Beedi Workers.
 32. Stipend to Children in the Special Schools under the Child Labour Project.
 33. Permanent Disablement Benefits, Dependent's benefits, Sickness Benefit by Employees' State Insurance Corporation to the insured persons and their families.
 34. Pension withdrawal of PF, Premature withdrawal of pension, payment related to Employees Deposit Linked Insurance.
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Cases pending in courts of Maharashtra

*334. SHRI RAJKUMAR DHOOT: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of pending cases in Bombay High Court and its benches, as on date, with the details of civil and criminal cases separately;

(b) the number of pending cases in subordinate courts in Maharashtra as on date;

(c) whether Government proposes to increase the number of judges in Bombay High Court and subordinate courts in the State in consultation with the State Government; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (d) A Statement indicating pending civil and criminal cases on 31.12.2010, institution, disposal of cases during 2011 and pending cases as on 31.12.2011 in Bombay High Court including its benches and in subordinate courts in the State of Maharashtra, is given in the Statement (*See* below).